CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
<u>MUMBAI</u>

REGIONAL BENCH – COURT NO. II

Service Tax Miscellaneous Application No. 85654 of 2021
(On behalf of Appellant)
In
Service Tax Appeal No. 85847 of 2018

(Arising out of Order-in-Appeal No. PUN-CT-APPII-000-306-17-18 dated 10.01.2018 passed by Commissioner of Central Tax (Appeals), Pune-II.)

M/s. Kifarutech Industries Pvt. Ltd. ....Appellant

VERSUS

Commissioner of CGST &
Central Excise, Pune-II ....Respondent

<u>APPERANCE:</u>

None for the Appellant

Shri Saikrishna Hatangadi, Assistant Commissioner, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/86886 / 2021

Date of Hearing: 21.09.2021
Date of Decision: 21.09.2021

PER: BENCH

When the matter was called for hearing today, learned AR for the Revenue submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate.

2. Appellant has also filed a miscellaneous application stating that the issue has been settled under SVLDRS and seeks withdrawal of appeal.

3. In view of submissions as above, the miscellaneous application filed by the appellant is allowed and the appeal dismissed as withdrawn.

(Pronounced in the open court)

(Sanjiv Srivastava)
Member (Technical)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

Prasad